

ITEM NO.6

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2/2015 in S.L.P. (C) No(s). 20985/2014

(Arising out of impugned final judgment and order dated 03/02/2014 in CMWP No. 19485/2012 passed by the High Court Of Judicature at Allahabad)

STATE OF UP AND ORS.

Petitioner(s)

VERSUS

Z.U. ANSARI

Respondent(s)

(for stay and office report)

Date: 30/03/2015 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Gaurav Bhatia,AAG
Mr. Abhishek Chaudhary,Adv.
Mr. Pawan Shree Agrawal,Adv.

For Respondent(s) Mr. Subramonium Prasad,Adv.

UPON hearing the counsel the Court made the following
O R D E R

At the joint request, post tomorrow i.e. Tuesday, the 31st
March, 2015.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER